

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560038.

Dated:

8 OCT 1993

APPLICATION NO(S) 803 of 1993.

APPLICANTS: K.Umeshankar Bose

RESPONDENTS: Secretary, Deptt. of Posts,  
New Delhi and Others.

TO.

1. Sri.S.K.Mohiyuddin,  
Advocate, No.11,  
Jeevan Buildings,  
Kumara Park East,  
Bangalore-1.
2. Secretary,  
Department of Posts,  
New Delhi.
3. The Post Master General,  
Bangalore.
4. The Superintendent of Post Offices,  
Bellary.
5. The Post Master,  
Harapanahalli.

Subject:- Forwarding of copies of the Order passed by  
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the  
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the  
above said application(s) on First October, 1993.

*M. Deel S*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

8/10/93

gm\*

*Issued*  
*of*  
*on*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

DATED THIS THE 1ST DAY OF OCTOBER, 1993.

PRESENT:

Hon'ble Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

And

Hon'ble Mr. V. Ramakrishnan, .. Member(A).

APPLICATION NUMBER 803 OF 1993

K.Umashankar Bose,  
Aged 51 years, S/o K.Venkoba Rao,  
Sub-Divisional Inspector,  
(Posts), Kudligi P.O.,  
Bellary District. .... Applicant.

(By Sri S.K.Mohiyuddin, Advocate)

v.

1. The Union of India  
through Secretary, Department  
of Posts, New Delhi.
2. The Post Master General,  
Bangalore.
3. Superintendent of Post Offices,  
Bellary.
4. Post Master, Harapanahalli. .... Respondents.

This application having come up for admission to-day,  
Hon'ble Vice-Chairman made the following:-

O R D E R

After having heard Mr. S.K.Mohiyuddin, learned counsel  
for the applicant, we think it appropriate to dispose off this  
application straight away. We notice that the grievance venti-  
lated in this application had been urged earlier in a repres-  
entation made by the applicant on 11-1-1993 under Annexure-A16  
and that representation apparently is still pending with the  
authorities. Under the circumstances, we dispose of this appli-  
cation by directing the respondents to dispose off at once the



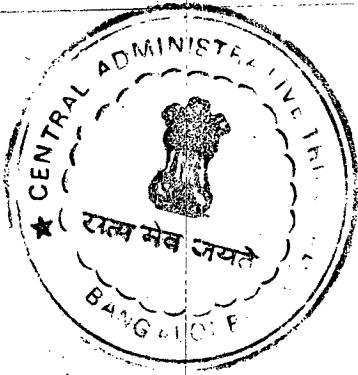
representation of the applicant under Annexure-A16 and certainly not later than 3 months from the date of receipt of a copy of this order which is ordered to be despatched to the respondents immediately for reference and compliance.

Sdr

Sdr

MEMBER(A)

VICE-CHAIRMAN.



**TRUE COPY**

R. Alex S  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

8/10/93